

Selection of subjects by the Committee for examination during the year 2023-24

The Standing Committee on Petroleum and Natural Gas (2023-24) during their sitting held on 21.09.2023 have selected the following subjects for examination during the year 2023-24:

1. Pricing, Marketing and Supply of Petroleum Products and Natural Gas;
2. Contract Management and Transparency in Procurement Procedures in Oil PSUs;
3. Litigations involving Oil PSUs;
4. Oil Refineries - A Review;
5. Review of Human Resource Policy of Oil PSUs;
6. CSR activities of oil PSUs;
7. Review of Policy on Import of Crude Oil;
8. Initiatives undertaken by Oil PSUs in Petroleum Sector under 'Atmanirbhar Bharat';
9. Steps taken to reduce Import Dependence of Crude Oil;
10. Review of on-going projects in Oil PSUs including CGD Projects;
11. Review of Exploration & Production Activities of Oil PSUs;
12. R&D activities by Oil PSUs.
13. Net - Zero initiatives by Oil PSUs;
14. Safety, Security and Environmental issues in Petroleum Sector;
15. Exploration for, and exploitation of petroleum resources, including natural gas and Coal Bed Methane, gas hydrates and shale Gas.

Selection of Subjects (2023-2024)

The Standing Committee on Coal, Mines and Steel have selected the following subjects for examination during the term 2023-2024:-

1. Ministry of Coal

- (i) Land Acquisition and issues of Rehabilitation & Resettlement in Coal/Lignite Mining Areas;
- (ii) Research and Development in Coal Sector;
- (iii) Future of Coal in India's Energy Mix;
- (iv) Review of Coal Mines Workers Welfare Programme;
- (v) Safety in Coal Mines;
- (vi) Production of Coal and Lignite - Projection and Planning;
- (vii) Skill development in Coal/Lignite Sector;
- (viii) Performance of Coal Controller's Office;
- (ix) Implementation of Information Technology and vigilance activities to curb illegal Coal Mining and theft of coal in the country;
- (x) Compliance of Environmental Norms by Coal/Lignite Companies;
- (xi) Performance of Coal Mines Provident Fund Organisation (CMPFO);
- (xii) Coal Distribution and Marketing – A Review and
- (xiii) CSR activities in PSUs under the purview of Ministry of Coal.

2. Ministry of Mines

- (i) Mineral Exploration Activities in North Eastern States and its overall impact on development of the region;
- (ii) Measures to curb Illegal Mining of Iron Ore, Manganese and Bauxite in the Country;
- (iii) Organizational Structure and Performance of Geological Survey of India (GSI)– A Review;
- (iv) Organizational Structure and Performance of Indian Bureau of Mines (IBM) – A Review;
- (v) Expediting and Simplifying the Environment and Forest Clearance Process for Mining Projects;
- (vi) Measures for Abatement of Pollution due to Mining Activities and Environmental Protection - Chittorgarh Fort, a case study;
- (vii) Self-reliance in Minerals and Metals;
- (viii) Science and Technology Programme and Autonomous Bodies;
- (ix) CSR activities in PSUs under the purview of Ministry of Mines and
- (x) Implementation of District Mineral Foundation(DMF) and Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) - A Review.

3. Ministry of Steel

- (i) Review of Steel Policy and its Impact on Development of Steel Sector;
- (ii) Major Policy changes assisting Secondary Steel Sector;
- (iii) Management of Energy efficiency by Steel Plants and Environmental Issues related to Iron Ore Mining;
- (iv) Development of Manganese Ore Industry in India;
- (v) Promotion of Steel Usage;
- (vi) Status of Greenfield and Brownfield Projects of Steel PSUs;
- (vii) Iron Ore Handling Infrastructure at Ports and
- (viii) CSR activities in PSUs under the purview of Ministry of Steel.

No. 7489

Parliament Security Service, PH

Security Arrangements in Parliament House Complex

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/ searched by the Security Staff.

Kind cooperation of Members is solicited.

No. 7490

Parliament Security Service, PH

Entry regulations into the Central Hall, Parliament House

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Further, it has been decided that the entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs is permitted to the Central Hall, Parliament House.